



**Government of Jammu and Kashmir
Agriculture Production Department
Civil Secretariat, J&K**

Notification,

Jammu, the 25th May, 2023

S.O. 284.....Whereas, the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the needs to produce multiple documents to prove one's identity; and

Whereas, the Agriculture Production Department (herein referred to as the Department) is administering the Holistic Agriculture Development Program (herein referred to as the HADP) to provide various incentives/subsidies (in-cash/in-kind) (herein referred to as the benefits) to the farmers/agri-entrepreneurs (herein referred to as the beneficiaries) from J&K which is being implemented through the Directorates of Agriculture (Kashmir/Jammu), Horticulture (Kashmir/Jammu), Horticulture Planning & Marketing, J&K, Sericulture, J&K, Animal Husbandry (Kashmir/Jammu), Sheep Husbandry (Kashmir/Jammu) & Fisheries, J&K as well as the Sher-e-Kashmir University of Agriculture Sciences & Technology (Kashmir/Jammu) and Horticulture Produce Marketing Corporation, J&K (herein referred to as the implementing agencies); and

Whereas, under various schemes of the HADP, subsidy/ government to assistance is given to the beneficiaries by the Implementing Agencies as per the extant scheme guidelines; and

Whereas, the aforesaid HADP involves recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu and Kashmir;

Now, therefore, in exercise of the powers conferred by Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, the Government of Jammu and Kashmir hereby notifies the following:

- (1) An individual eligible for receiving the benefit under these Schemes shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.
- (2) Any individual desirous of availing benefits under the Schemes, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar shall be required to make application for Aadhaar enrollment before registering for the Schemes provided that he/she is entitled to obtain Aadhaar as per Section 3 of the said Act and such individuals shall visit any Aadhaar enrollment center (list available at the Unique Identification Authority of India (UIDIA) website www.uidia.gov.in) to get enrolled for Aadhaar.

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- (3) As per regulation-12 of the Aadhaar (Enrollment and Update) Regulations, 2016, the Department through its Implementing Agency is required to offer Aadhaar enrollment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrollment center located in the respective Block or Taluka or Tehsil, the Department through its Implementing Agency shall provide Aadhaar enrollment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves.

Provided that till the time Aadhaar is assigned to the individual, benefits under the Scheme shall be given to such individual, subject to the production of the following documents:

- (a) if he / she has enrolled, his/her Aadhaar Enrollment Identification slip and ;
- (b) any one of the following documents:
- a. Bank or Post Office Passbook with Photo; or
 - b. Permanent Account Number (PAN) Card; or
 - c. Passport; or
 - d. Ration Card; or
 - e. Voter Identity Card; or
 - f. MGNREGA card; or
 - g. Kissan passbook having Photo; or
 - h. Driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988 (59 of 1988); or
 - i. Certificate of identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head or
 - j. Any other document as specified by the Department.

Provided further that the above documents may be checked by an officer specifically designated by the Department for that purpose.

- (4) In order to provide benefits to the beneficiaries under the scheme conveniently, the Department through its Implementing Agency shall make all the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.
- (5) In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted namely:
- (a) In case of poor fingerprint quality, Iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for Iris scanners or face authentication along with finger print authentication for delivery of benefit in seamless manner.
- (b) In case the biometric authentication through fingerprints or Iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One time Password or Time based One Time Password with limited time validity, as the case may be, shall be offered;
- (c) In all other cases where biometric or Aadhaar One Time Password or Time Based One time Password authentication is not possible,

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benefits under the Scheme may be given on the basis of physical Aadhaar letter whose authenticity can be verified through the Quick Response (QR) code printed on the Aadhaar letter and the necessary arrangement of QR code reader shall be provided at the convenient locations by the Department through its Implementing Agency.

- (6) In addition to the above, in order to ensure that no bona fide beneficiary under the HADP is deprived of his due benefits, the Department through its Implementing Agency shall follow the exception handling mechanism as outlined in the office memorandum of DBT Mission, Cabinet Secretariat Government of India dated 19th December 2017.

This notification shall come into force from the date of its publication in the official Gazette.

By order of the Government of Jammu and Kashmir.

Sd/-
(Atal Dulloo), IAS
(Additional Chief Secretary)
Agriculture Production Department
Dated 25-05-2023

No: Agri-P S/42/2022 (7088028)

Copy to the:-

1. Learned Advocate General, J&K.
2. Director, General of Police, UT of J&K.
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5. Resident Commissioner, J&K Government, New Delhi.
6. Chief Electoral Officer, J&K.
7. Joint Secretary (J&K) Ministry of Home Affairs Government of India.
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16. Director, Estates J&K.
17. Director, Archives, Archaeology & Museums, J&K.
18. Secretary, J&K Legislative Assembly.
19. General Manager, Government Press, Jammu / Srinagar
20. Private Secretary to the Chief Secretary, J&K.
21. Private Secretary to the Additional Chief Secretary (Financial Commissioner) Agriculture Production Department.
22. Private Secretary to Secretary, Agriculture Production Department.
23. I/C Website, Agriculture Production Department.

Mir Tajamul
25.05.2023
Mir Tajamul (JKAS)
Under Secretary to the Government